

LID No. 669/19

Guddu Kumar vs. M/s Bisleri International Pvt. Ltd. & Anr.

23.09.2020

Present: None for the workman.
Ms. Rajeshwari Jha, AR for the management No.1 through
video conference.
None for the management no.2.

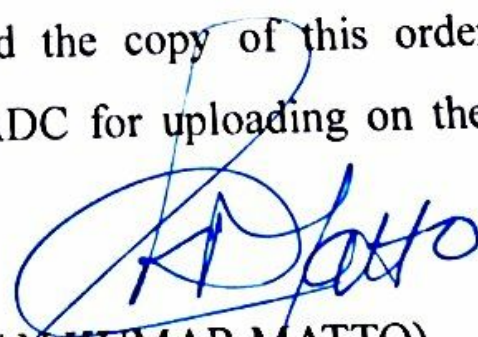
The matter is fixed for today for talk of settlement, failing
which for filing of rejoinder to the written statement of the management
no.2.

Today, no one has appeared on behalf of the workman and
management No.2 through video conference.

In the interest of justice last and final opportunity is granted to
the workman to file rejoinder to the written statement of the management
No.2.

Accordingly, the matter stands adjourned for talk of settlement,
failing which for filing of rejoinder to the written statement of the
management no.2 and also for the framing of issues on 13.10.2020.

Ahlmad is directed to send the copy of this order to the
concerned official of District Court, RADC for uploading on the official
website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.09.2020

LID No. 670/19

Shiv Prakash vs. M/s Bisleri International Pvt. Ltd. & Anr.

23.09.2020

Present: None for the workman.
Ms. Rajeshwari Jha, AR for the management No.1 through video conference.
None for the management no.2.

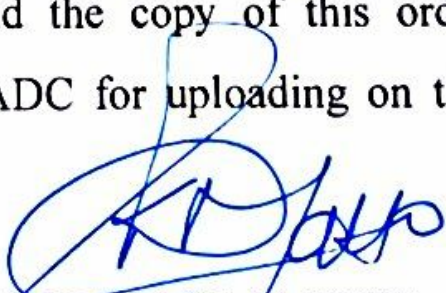
The matter is fixed for today for talk of settlement, failing which for filing of rejoinder to the written statement of the management no.2.

Today, no one has appeared on behalf of the workman and management No.2 through video conference.

In the interest of justice last and final opportunity is granted to the workman to file rejoinder to the written statement of the management No.2.

Accordingly, the matter stands adjourned for talk of settlement, failing which for filing of rejoinder to the written statement of the management no.2 and also for the framing of issues on 13.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.09.2020

LID No. 671/19
Kailash Singh Rawat vs. M/s Bisleri International Pvt. Ltd. & Anr.

23.09.2020

Present: None for the workman.
Ms. Rajeshwari Jha, AR for the management No.1 through
video conference.
None for the management no.2.

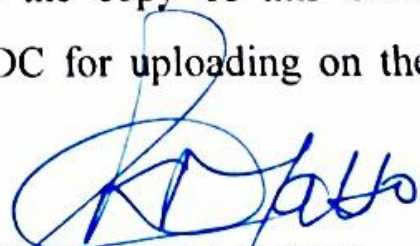
The matter is fixed for today for talk of settlement, failing
which for filing of rejoinder to the written statement of the management
no.2.

Today, no one has appeared on behalf of the workman and
management No.2 through video conference.

In the interest of justice last and final opportunity is granted to
the workman to file rejoinder to the written statement of the management
No.2.

Accordingly, the matter stands adjourned for talk of settlement,
failing which for filing of rejoinder to the written statement of the
management no.2 and also for the framing of issues on 13.10.2020.

Ahlmad is directed to send the copy of this order to the
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(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.09.2020

LID No. 672/19
Vinay Kumar vs. M/s Bisleri International Pvt. Ltd. & Anr.

23.09.2020

Present: None for the workman.
Ms. Rajeshwari Jha, AR for the management No.1 through
video conference.
None for the management no.2.

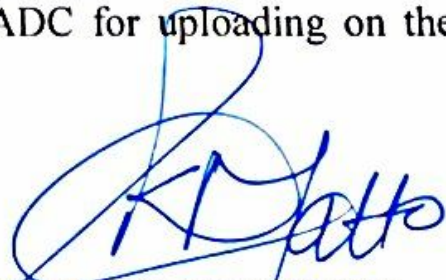
The matter is fixed for today for talk of settlement, failing
which for filing of rejoinder to the written statement of the management
no.2.

Today, no one has appeared on behalf of the workman and
management No.2 through video conference.

In the interest of justice last and final opportunity is granted to
the workman to file rejoinder to the written statement of the management
No.2.

Accordingly, the matter stands adjourned for talk of settlement,
failing which for filing of rejoinder to the written statement of the
management no.2 and also for the framing of issues on 13.10.2020.

Ahlmad is directed to send the copy of this order to the
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(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

23.09.2020

LID No. 674/19
Vipin Kumar vs. M/s Bisleri International Pvt. Ltd. & Anr.

23.09.2020

Present: None for the workman.
Ms. Rajeshwari Jha, AR for the management No.1 through
video conference.
None for the management no.2.


The matter is fixed for today for talk of settlement, failing
which for filing of rejoinder to the written statement of the management
no.2.

Today, no one has appeared on behalf of the workman and
management No.2 through video conference.

In the interest of justice last and final opportunity is granted to
the workman to file rejoinder to the written statement of the management
No.2.

Accordingly, the matter stands adjourned for talk of settlement,
failing which for filing of rejoinder to the written statement of the
management no.2 and also for the framing of issues on 13.10.2020.

Ahlmad is directed to send the copy of this order to the
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(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.09.2020

LID No. 675/19
Ram Kripal vs. M/s Bisleri International Pvt. Ltd. & Anr.

23.09.2020

Present: None for the workman.
Ms. Rajeshwari Jha, AR for the management No.1 through
video conference.
None for the management no.2.

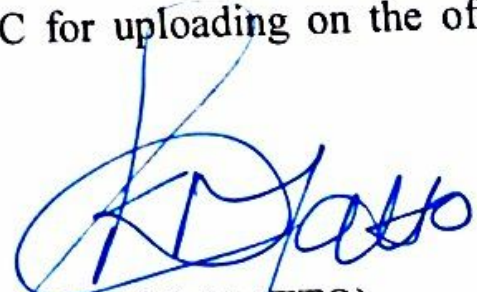
The matter is fixed for today for talk of settlement, failing
which for filing of rejoinder to the written statement of the management
no.2.

Today, no one has appeared on behalf of the workman and
management No.2 through video conference.

In the interest of justice last and final opportunity is granted to
the workman to file rejoinder to the written statement of the management
No.2.

Accordingly, the matter stands adjourned for talk of settlement,
failing which for filing of rejoinder to the written statement of the
management no.2 and also for the framing of issues on 13.10.2020.

Ahlmad is directed to send the copy of this order to the
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(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.09.2020

LID No. 676/19
Santosh Kumar vs. M/s Bisleri International Pvt. Ltd. & Anr.

23.09.2020

Present: None for the workman.
Ms. Rajeshwari Jha, AR for the management No.1 through
video conference.
None for the management no.2.


The matter is fixed for today for talk of settlement, failing
which for filing of rejoinder to the written statement of the management
no.2.

Today, no one has appeared on behalf of the workman and
management No.2 through video conference.

In the interest of justice last and final opportunity is granted to
the workman to file rejoinder to the written statement of the management
No.2.

Accordingly, the matter stands adjourned for talk of settlement,
failing which for filing of rejoinder to the written statement of the
management no.2 and also for the framing of issues on 13.10.2020.

Ahlmad is directed to send the copy of this order to the
concerned official of District Court, RADC for uploading on the official
website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.09.2020

LID No. 677/19

Sanjeet Kumar vs. M/s Bisleri International Pvt. Ltd. & Anr.

23.09.2020

Present: None for the workman.
Ms. Rajeshwari Jha, AR for the management No.1 through video conference.
None for the management no.2.

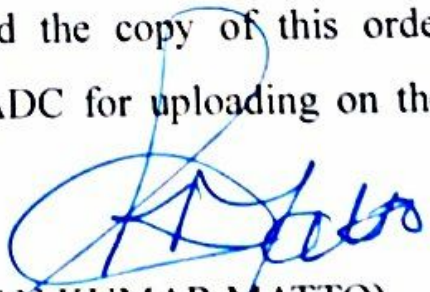
The matter is fixed for today for talk of settlement, failing which for filing of rejoinder to the written statement of the management no.2.

Today, no one has appeared on behalf of the workman and management No.2 through video conference.

In the interest of justice last and final opportunity is granted to the workman to file rejoinder to the written statement of the management No.2.

Accordingly, the matter stands adjourned for talk of settlement, failing which for filing of rejoinder to the written statement of the management no.2 and also for the framing of issues on 13.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.09.2020

LIR No. 488/16

Latesh vs. M/s Frank Anthony Public School & Anr.

23.09.2020

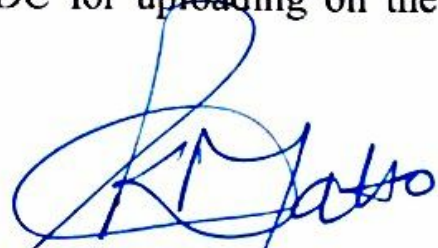
Present: Sh. Yograj Gulliya, AR for the workwoman through video conference.
None for the management No.1.
Management No.2 is already exparte.

The matter is fixed for today for cross-examination of the workwoman and also for the payment of cost of Rs. 5,000/- by the management No.1 to the workwoman.

Today, only the AR of the workwoman has appeared through video conference neither workwoman nor anyone on behalf of management No.1 has appeared.

Accordingly, the matter stands adjourned for the same purpose on 28.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.09.2020

LIR No. 489/16
Savitri vs. M/s Frank Anthony Public School & Anr.

23.09.2020

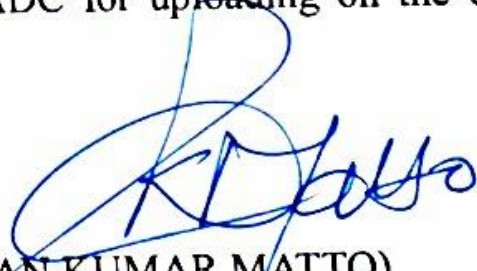
Present: Sh. Yograj Gulliya, AR for the workwoman through video conference.
None for the management No.1.
Management No.2 is already exparte.

The matter is fixed for today for cross-examination of the workwoman and also for the payment of cost of Rs. 5,000/- by the management No.1 to the workwoman.

Today, only the AR of the workwoman has appeared through video conference neither workwoman nor anyone on behalf of management No.1 has appeared.

Accordingly, the matter stands adjourned for the same purpose on 28.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.09.2020

LIR No. 490/16
Naseem vs. M/s Frank Anthony Public School & Anr.

23.09.2020

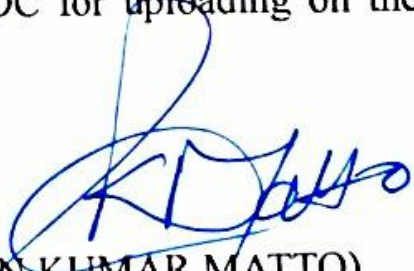
Present: Sh. Yograj Gullaiya, AR for the workman through video conference.
None for the management No.1.
Management No.2 is already exparte.

The matter is fixed for today for cross-examination of the workman and also for the payment of cost of Rs. 5,000/- by the management No.1 to the workman.

Today, only the AR of the workman has appeared through video conference neither workman nor anyone on behalf of management No.1 has appeared.

Accordingly, the matter stands adjourned for the same purpose on 28.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.09.2020

LIR No. 522/16

Rajjo vs. M/s Frank Anthony Public School & Anr.

23.09.2020

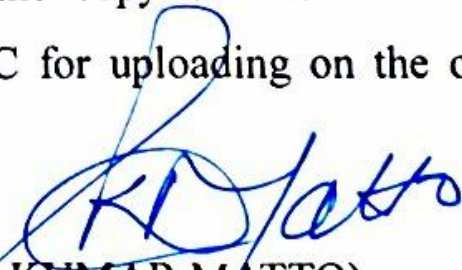
Present: Sh. Yograj Gulliya, AR for the workwoman through video conference.
None for the management No.1.
Management No.2 is already exparte.

The matter is fixed for today for cross-examination of the workwoman and also for the payment of cost of Rs. 5,000/- by the management No.1 to the workwoman.

Today, only the AR of the workwoman has appeared through video conference neither workwoman nor anyone on behalf of management No.1 has appeared.

Accordingly, the matter stands adjourned for the same purpose on 28.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.09.2020

LIR No. 524/16

Pankaj vs. M/s Frank Anthony Public School & Anr.

23.09.2020

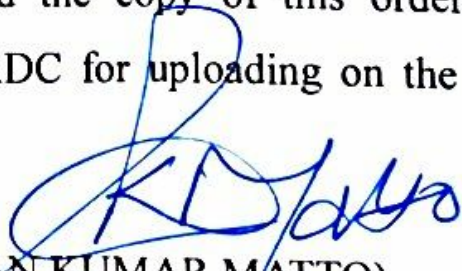
Present: Sh. Yograj Gulliya, AR for the workman through video conference.
None for the management No.1.
Management No.2 is already exparte.

The matter is fixed for today for cross-examination of the workman and also for the payment of cost of Rs. 5,000/- by the management No.1 to the workman.

Today, only the AR of the workman has appeared through video conference neither workman nor anyone on behalf of management No.1 has appeared.

Accordingly, the matter stands adjourned for the same purpose on 28.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.09.2020

LIR No. 3298/16
Raj Balam vs. M/s Om Prakash Praveen Kumar

23.09.2020

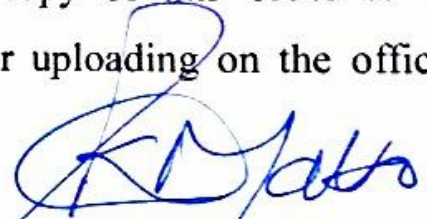
Present: None for the parties.

The matter is fixed for today for the evidence of the management.

But, today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for the evidence of the management on 19.03.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.09.2020

LIR No. 6865/16

Sh. Puran Singh vs. M/s Orient Fashion Exports India Pvt. Ltd.

23.09.2020

Present: None for the workman.
Sh. Pradhuman Gautam, AR for the management through video conference.

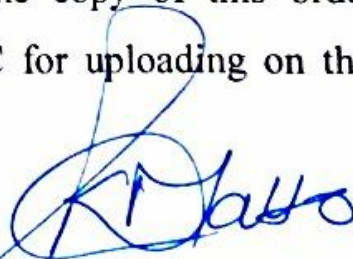
The matter is fixed for today for hearing arguments on the issue no. 1.

But, today, no one has appeared on behalf of the workman through video conference.

Since, this is very old matter in this court and today no one has appeared on behalf of the workman, so, court notices are ordered to be issued to the workman for the next date of hearing, as his AR has already been expired.

Accordingly, the matter stands adjourned for hearing arguments on the issue no.1 on 28.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi

23.09.2020

LID No. 746/16

Hari Om Sharma vs. M/s G.R. Sons

23.09.2020

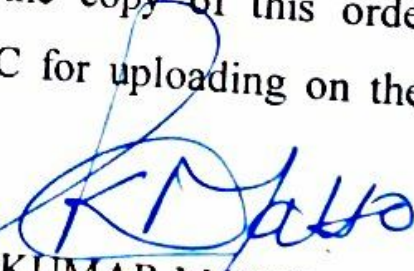
Present: Sh. Pankaj Tripathi, AR for the workman through video conference.
Sh. Ajay Chopra, AR for the management through video conference.

The matter is fixed for today for hearing final arguments.

But, both the Ld. ARs for both the parties, requested for adjournment. In the interest of justice, last and final opportunity is granted to both the parties to argue on the matter.

Accordingly, the matter stands adjourned for hearing final arguments on 03.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
23.09.2020